ANF- 2J

(Application Form for End User Certificate)

(Refer para 2.35 of the HBP)

Please Note: The process of application for End User Certificate is completely electronic and paperless. Applicant(s) may please navigate to the DGFT Website (https://dgft.gov.in) → Services → Certificate Management → End User Certificate.The given ANF-2J is provided here for reference purposes. No paper copies or scanned copies of this ANF form are to be submitted to any Office(s) of DGFT.

DO:	<u>' ' </u>								
Δnnli	icant Deta								
	lumber	IEC Name	Branch Co where the items to be imported a proposed be used	e are	Address of factory/premisms where the ite be imported proposed to used	ses ems to d are	Appli Num	ication ber	RA File Number
	· · · · · · · · · · · · · · · · · · ·	" Data	11						
	ign Suppl	ler Deta	IIS T						
Name			 						
Addre	nation		 						
Count			 						
	e Numbe	 							
Email		 							
Item c	of import	for which	n end user c	ertifi	cate is require	d			
S.No.	ITC (HS Code		(HS) Code cription		chnical ecification	Quantity		CIF Value (In Rs)	Import item type
							_		
		•		<u></u>		•			
Impor	t Certifica	ate Detai	ils						
Purpose of Imports									
Licens	e Details								
Registration Certificate details									

Permission details of local/municipal body	
Whether the items of import are under Restricted List of ITC (HS)	

Declaration / Undertaking

- 1. I/We hereby certify that:
 - A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - a. The Customs Act, 1962,
 - b. The Central Excise Act 1944,
 - c. Foreign Trade (Development & Regulation) Act 1992, and
 - d. The Foreign Exchange Management Act, 1999.
 - e. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act,1974
 - B. None of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a director(s) / Partner(s) / Proprietor / Karta /Trustee in any other Company/ firm /entity which is on the Denied Entity List (DEL) of DGFT or is in the caution list of RBI.
 - C. Neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy.
 - D. We have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority.
- 2. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.
- 3. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- 4. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been Concealed or withheld there from.
- 5. I / We hereby declare that I / We have not obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.
- 6. I / We hereby declare that I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) and that the item(s) exported / proposed to be exported does not fall within this list and that I / We agree to abide by the provisions

of FTP for export of SCOMET items contained in the FTP, Schedule 2 of ITC(HS) and the HBP v1, irrespective of the scheme under which the item is exported / proposed to be exported.

- 7. I / We solemnly declare that I / We have applied for / obtained a RCMC to the EPC which pertains to our main line of business? In case we have applied to any other council, the application has been made within the purview of the provisions of Para 2.80 of the HBP.
- 8. I, a Government entity/Government controlled entity/ private sector entity hereby undertake:
 - i. To import the item into India and not to redirect it or any part of it, to another destination before its arrival in India.
 - ii. To provide, if asked, verification that possession of item was taken.
 - iii. Not to re-export the item without any written approval of Certificate Issuing Authority
 - iv. The Foreign Exchange Management Act, 1999.
 - v. Not to retransfer within India the item(s) specified in this certificate without the written approval of the Certificate Issuing Authority
 - vi. To obtain permission in writing from the Certificate Issuing Authority prior to any change in end-user which shall be preceded by the new end-user notifying the Certificate Issuing Authority that he/she agrees to the conditions contained in this document.
 - vii. The items being imported will/will not be integrated into Indian end-products to be exported.
- 9. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 11.06 of the Foreign Trade Policy.

You have ticked the box as acceptance of declaration/ undertaking details.						
Place		Date				
Name		Designation				
Email		Mobile				
Office Address						
Residential Address						